

Customs, Excise & Service Tax Appellate Tribunal
SCO 147-148, SECTOR-17-C, CHANDIGARH-160017

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Appeal No. E/2712/2007, E/706/2008

| Sr. No | Case No        | Impugned Order Detail's | Date of Impugned Order | Passed By                             | Appellant            | Respondent           |
|--------|----------------|-------------------------|------------------------|---------------------------------------|----------------------|----------------------|
| 1      | E/2712/2007-DB | OIO-19/Commr/RP/07      | 10/07/2007             | Commissioner of Central Excise-ROHTAK | Ms Sheena Industries | C.C.E. & S.T.-Rohtak |
| 2      | E/706/2008-DB  | OIA-509/KKG/RTK/2007    | 20/12/2007             | Commissioner of Central Excise-ROHTAK | Ms Sheena Industries | C.C.E. & S.T.-Rohtak |

**Represented by:**

For Appellant (s) : None

For Respondent (s): Shri Tarun Kumar, AR

**CORAM :**

**Mr. Ashok Jindal, Hon'ble Member (Judicial)**

**Mr. Bijay Kumar,, Hon'ble Member (Technical)**

Date of Hearing/Decision: 22.02.2019

**ORDER No.A/60157-60158 / 2019**

**Per : Mr. Ashok Jindal**

None appeared on behalf of the appellants nor any request for adjournment have been received despite notices.

2. On perusal of the records, the matter has come seven times before hearing and all the occasions, none appeared on behalf of the appellants nor any request have been received despite notices.

3. Considering the fact that the appeals pertain to the year 2007, therefore, the same are dismissed for non-prosecution with the liberty to the appellants if they wish to contest the issue to file an applications for restoration of appeals within 30 days of receipt of this order showing sufficient reasons for non appearance.

*(Dictated & pronounced in the Court)*

**(Bijay Kumar)**  
Member (Technical)

**(Ashok Jindal)**  
Member (Judicial)

G.Y.